

**GOVERNMENT OF INDIA
OVERSEAS INDIAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2016
ANSWERED ON:06.12.2006
EXISTING REGULATION FOR NRIs
Rana Shri Gurjeet Singh

Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:

- (a) whether the existing regulation for NRIs to execute special or general powers of attorney and other legal documents for production in courts in India is inconvenient and cumbersome;
- (b) if so, whether there is any proposal to allow registration/execution of such legal documents with the local authorities of the countries where they reside; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI)

(a) No, Sir.

(b) No, Sir.

(c) Certificates of Indian Consular Officers exercising notarial functions abroad are accepted in view of the provisions of subsection (2) of section 3 of the Diplomatic and Consular Officers (Oaths & Fees) Act, 1948.